

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-345(PB)/2019

IN THE MATTER OF:

Ms. Shweta Bansal

.... Petitioner/Applicant

v.

M/s. Vardhaman Estates and Developers Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 05.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Mitansha Chopra, Adv.

For the Respondent

Mr. Prashant Katara, Adv.

ORDER

Ld. Proxy counsel seeks adjournment stating that the main counsel is not available and unable to make statement with respect to the compliance of the ordinance dated 28.12.2019.

List on 17.05.2021.

-sd-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

-sd-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)